

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.125 of 2022 (SZ)**

KORATTUR LAKE PROTECTING  
PEOPLE'S MOVEMENT  
Korattur, Chennai – 600 080.

....Applicant

**Vs.**

State of Tamil Nadu,  
Represented by its Secretary to Government,  
Municipal Administration Urban &  
Water Supply Department, Secretariat,  
Chennai – 600 009 and ors.

...Respondents

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**Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.125 of 2022**

Korattur Lake Protecting People's Movement,  
Represented by Mrs.S.Sekaran, Secretary,  
No:3, Duraisamy, 1<sup>st</sup> Street,  
Korattur, Chennai – 600 080.

...Applicant

Vs

State of Tamil Nadu,  
Represented by its Secretary to Government,  
Municipal Administration Urban &  
Water Supply Department, Secretariat,  
Chennai– 600009 and 10 others.

...Respondents

**REPORT FILED ON BEHALF OF THE SIXTH RESPONDENT**

**TAMIL NADU POLLUTION CONTROL BOARD**

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 59 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032 and filing this Report on behalf of the 6<sup>th</sup> Respondent - Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case from the available in office records.
2. It is submitted that as per the direction passed by the Hon'ble Tribunal dated 05.01.2024, the TNPCB has filed its report on 20.02.2024 before the Hon'ble Tribunal and the report may be treated as part and parcel of this Original Application.

  
 21/5/2024  
**ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER**  
**TAMIL NADU POLLUTION CONTROL BOARD**  
 No.76, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.

3. It is submitted that as per the direction passed by the Hon'ble Tribunal dated 13.03.2024, the TNPCB has conducted the inspection on 22.03.2024 and report is submitted herein.
4. It is submitted that the unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, Plot No. 29 & 30, SIDCO Industrial Estate, Korattur Village, Ambattur Taluk and Chennai District was inspected on 22.03.2024 and it was noticed that the unit has not restricted the production within the consented quantity and the ETP components provided such as Bar screen chamber I and II, oil skimmer, Fat removal tank, pre aeration tank, aeration tank III, clarifier II, Pressure sand filter, activated carbon filter, Biogas digester and sludge drying bed were not in operation. There is no discharge of treated/untreated effluent outside the premises at the time of inspection. But inside the premises, the partially treated effluent is stagnated like a pond which shows the unit has not taken concrete steps to properly handle the treated effluent.
5. It is submitted that during inspection it is also noticed that the unit has stopped receiving trade effluent from the adjacent product dairy, and it is being sent to M/s. Aavin in Sholinganallur for further treatment. Even after, a lapse of more than 15 months the unit has not initiated any action to comply with the conditions mentioned in the directions dated 16.12.2022.
6. Further it is submitted that the unit in its letter dated 17.04.2024 has stated that the online tender was floated on 27.10.2023 for the renovation of existing ETP. As only one participant has participated the tender was cancelled and retender was floated on 18.12.2023. Two companies participated in the tender floated on 18.12.2023 and the commercial bid was opened. The committee members of Board Level Tender Committee

  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
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held on 01.03.2024 has suggested to further negotiate the price with the bidder.

7. Further it is submitted that the unit has not obtained valid consent from the TNPC Board and has also gone for expansion without the consent of the TNPC Board which violates the provisions of the Water (Prevention and Control of Pollution) Act, 1974. Hence, based on the recommendations of the DEE vide letter dated: 03.04.2024, direction under section 33A of the water (P&CP) Act, 1974 as amended was issued to the unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, Plot No. 29 & 30, SIDCO Industrial Estate, Korattur Village, Ambattur Taluk and Chennai District vide proceedings No. T1/TNPCB/F.0541/AMB/RL/2024-1, dated 14.05.2024 (Copy enclosed as annexure)

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

  
2/5/2024  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**BEFORE ME**

**VERIFICATION**

I, R. Rajamanickam, S/o. P.M.Ramasamy, working as Additional Chief Environmental Engineer, TNPCB, 76, Mount Salai, Guindy, Chennai-600032, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

  
2/5/2024  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.



## TAMIL NADU POLLUTION CONTROL BOARD



**PROCEEDINGS NO.T1/TNPCB/F.0541/AMB/RL/2024-1, Dated : 14.05.2024**

**Sub:** TNPCB – Industries – M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, Plot No. 29 & 30, SIDCO Industrial Estate, Korattur Village, Ambattur Taluk and Chennai District – Certain directions under Section 33(A) of the Water (Prevention and Control of Pollution) act, 1974 as amended - Issued – Regarding.

- Ref:**
1. Board Proc. No. TNPCB/T2/F.0541/Directions/W&A/2022 Dt: 16.12.2022.
  2. Minutes of the personal hearing meeting held on 30.06.2023.
  3. Unit's reply dated 06.07.2023
  4. T.O. Letter No: T2 / TNPCB / F. 0541 AMB/RL/2021, Dated: 25.08.2023
  5. Proceeding. No. F.ND/AMB /RL/DEE/AMB/W/2023/dated 20.10.2023
  6. Lr. NO.TNPCB/DEE/AMB/ F.0062/RL/2024, dated:03.04.2024

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Whereas, latest consent to operate was issued to the unit M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, Plot No. 29 & 30, SIDCO Industrial Estate, Korattur Village, Ambattur Taluk and Chennai District vide proc. Dated 10.12.2021 valid up to 31.03.2022.

Whereas, the unit was issued with direction under Section 33(A) of the Water (Prevention and Control of Pollution) act, 1974 as amended vide reference first cited to restrict their production capacity within consented quantity, to operate ETP efficiently and several other directions as stated therein.

Whereas, based on the decisions arrived during the personal hearing held on 30.06.2023, the unit was communicated to comply with the following:

1. The unit shall submit proposal for improving the existing Effluent treatment plant/ new ETP with Zero Liquid Discharge (ZLD) system for existing (Ambattur dairy) and expansion (Product dairy) together within a week's time and action plan to complete the proposal within a period of 4-6months
2. The unit shall properly collect and dispose the Plastic Waste (covers, sheets etc.,) stored in the premises at regular interval without any accumulation.
3. The unit shall ensure that no stagnation of effluent inside / outside the premises.

Whereas, based on the unit's reply vide reference third cited, the unit was requested vide reference fourth cited to apply for Expansion project (Dairy product) along with proposal for Zero Liquid Discharge and also to furnish the timeline for proper collection and disposal the Plastic Waste (covers, sheets etc.,) stored in the premises and installation of pipelines of about 2500 m so as to avoid the stagnation of effluent inside / outside the premises.

Whereas, the unit was inspected by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Ambattur on 30.11.2023 and 22.03.2024, it was noticed that the unit has not restricted the production within the consented quantity; not taken any steps to revamp the existing ETP till date and ETP components were not under operation; not applied for its expansion activity and has not obtained renewal of consent; except aeration tank I and II, other ETP components such as Bar screen chamber I and II, oil skimmer, Fat removal tank, Pre aeration tank, aeration tank III, Clarifier II, Pressure sand filter, Activated carbon, Filter, Biogas digester and sludge drying bed, were not in operation and not even under operable condition; the trade effluent generated was flowing into the ETP components as such without any treatment; partially treated effluent is stagnated like a pond which shows the unit has not taken concrete steps to properly treat and discharge the trade effluent; not furnished proposals for greenbelt development and no adequate green field for discharge of treated trade effluent for gardening; gone for expansion without obtaining CTO Expansion and without revamping the existing ETP. Thereby, the unit has not complied with the directions issued vide reference first cited.

Whereas, a case was filed by Thiru. S.P. Surendranath Karthik, Chennai before the Hon'ble NGT ( O.A. No. 84 of 2023(SZ), Chennai) against TAMILNADU CO-OPERATIVE MILK PRODUCERS FEDERATION LTD regarding the Environmental and health hazards caused by improper handling of plastic waste generated. In this regard, the unit was inspected by the DEE on 17.07.2023 and it was found that the unit has accumulated 150 MT of plastic waste in four locations within the premises in an open space. The unit was instructed to dispose the accumulated plastic waste and to furnish the action taken by the DEE vide her letter dated 01.08.2023 and 29.09.2023.

Whereas, during the inspection of the unit on 20.10.2023, it was noticed that 395 T of plastic waste was accumulated in the premises. As the unit has not removed the plastic waste and not provided a concrete action plan for the proper handling of plastic waste, show cause notice was issued to the unit vide reference fifth cited. The unit has furnished reply dated 31.10.2023. During the inspection of the unit on 30.11.2023, there was stagnation of rainwater inside the premises and plastic wastes were floating in it and it was observed that 150 MT of plastic wastes were not cleared and accumulated in an open space.

Whereas, during inspection of the unit on 22.03.2024, it was noticed that the unit has not removed the accumulated plastic wastes in two more locations. Only a partial amount of plastic waste was removed and the plastic waste stored in the closed shed was cleared and now stored in the open area even after several instructions given to the unit.



## TAMIL NADU POLLUTION CONTROL BOARD



Whereas, DEE has recommended to issue certain directions to the unit under section 33A of the water (P&CP) Act, 1974 as amended, vide reference sixth cited, since the unit has not initiated any action to comply with the conditions mentioned in the directions dated 16.12.2022 even after a lapse of more than 15 months; dumped the plastic waste in an open area the unit has not obtained valid consent from the TNPC Board and has also gone for expansion without obtaining consent for expansion from TNPC Board which violates the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended. Hence, Board has decided to issue certain directions to the unit under Section 33 A of Water (P&CP) Act 1974 as amended in 1988.

Therefore, in exercise of the powers conferred under Section 33 A of Water (P&CP) Act 1974 as amended in 1988, Board issues the following direction to the unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd, Ambattur Dairy, Plot No. 29 & 30, SIDCO Industrial Estate, Korattur Village, Ambattur Taluk and Chennai District for compliance:

1. The unit shall strictly restrict the production capacity of the milk processing plant within consented capacity of 9000T/M (3 lakhs liters/day)(for immediate compliance)
2. The unit shall apply for CTO-Expansion immediately before commencing the operation of expansion activity.
3. The unit shall take immediate action to revamp the ETP and bring all the treatment units into operation.
4. The unit shall operate and maintain the ETP efficiently and continuously so as to achieve the standards prescribed by the Board.
5. The unit shall ensure that no treated/untreated effluent is discharged outside its premises under any circumstances.
6. The unit shall take immediate action to stop receiving the trade effluent from the product dairy located nearby.
7. The unit shall furnish concrete proposals to develop greenbelt within the premises utilizing the treated effluent **within 2 months**.
8. The unit shall go for expansion only after revamping the existing ETP and after obtaining CTO Expansion.
9. The unit shall take immediate steps to remove the accumulated plastic waste and shall dispose of the plastic waste regularly to avoid further accumulation.
10. The unit shall segregate the plastic waste and other solid waste separately and store the plastic waste in a closed shed as there may be chances for dispersion due to wind. The unit shall handle the plastic waste in a scientific manner such as baling etc. so as to avoid dispersion due to wind.



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**REPORT FILED ON BEHALF OF THE  
6<sup>TH</sup> RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:31.052024.**

**Date of hearing on:16.07.2024.**